GOVERNMENT OF ARUNACHAL PRADESH DEPARTMENT OF TAX, EXCISE & NARCOTICS ITANAGAR

Notification No. 76/2020 State Tax

No. GST/23/2017/Vol-II

Dated Itanagar the, 24th June, 2020

In exercise of the powers conferred by sub-section (2) of section 1 of the Arunachal Pradesh Goods and Services Tax Act, 2021 (08 of 2020) (hereinafter referred to as the said Act), the State Government hereby appoints the 30th day of June, 2020, as the date on which the provisions of sections 16, 132 and Amendment of Schedule II of the said Act, shall come into force.

Memo No. GST/23/2017/Vol-II/297 Copy to: - Sd/(Kanki Darang)
Commissioner State Tax
Dated Itanagar the, 24th June, 2020

- 1 The Secretary (Law & Judicial), Govt. of Arunachal Pradesh, Itanagar for information please.
 - The Director (Printing), Govt. of Arunachal Pradesh with a request to print 200 copies in the Extra Ordinary Gazette.
- 3. Office Copy

(Kanki Darang) Commissioner State Tax